

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 111
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 23.03.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Dinkar Singh Advocate For ARCIL
Mr. Pranay Agrawala and Mr Sarthak
Gupta, advocates in IA no. 1313 of 2018
Ms. Pallavi Kumar for CA 2087/2019

For the respondent

Mr. Siddharth B., Adv. for home-buyers
Mr. Abhishek Anand, & Rahul Adlkaha, Advs.
for RP

ORDER

List the matter on 30.03.2021.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

23.03.2021
Aarti Makker